

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10162/2024

(Arising out of impugned final judgment and order dated 16-01-2024 in CRA No. 1553/2023 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

STATE UNION OF INDIA

Petitioner(s)

VERSUS

BASANT KUMAR BIHANI

Respondent(s)

Date : 15-10-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Nachiketa Joshi, Sr. Adv. (arguing counsel)
Mr. Mukesh Kumar Maroria, AOR

For Respondent(s) Mr. M.P. Parthiban, AOR (arguing counsel)

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel, Mr. M.P. Parthiban, states that he has instructions to appear for the respondent in the present matter and seeks some time to file vakalatnama and counter affidavit.
2. List the matter after four weeks.
3. Pleadings be completed in the meanwhile.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)